

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 296 OF 2018 & IA NOS. 941 OF 2018**  
**& 1330 OF 2018**

**Dated : 26<sup>th</sup> April, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Power Company of Karnataka Ltd. & Ors. : ... Appellant (s)**  
**Versus**  
**Southern Regional Load Despatch Center & Ors. : ...Respondent (s)**

Counsel for the Appellant(s) : Mr. Darpan K.M.

Counsel for the Respondent (s) : Mr. Apoorva Misra  
Mr. Ishaan Mukherjee for UPCL

Ms. Suparna Srivastava  
Ms. Nehul Sharma for R-3

Ms. Garima Jain  
Mr. Balaji Srinivasan for R-7/BESCOM

**ORDER**

Another four weeks' time is granted at the request of learned counsel appearing for the Respondent No.7 for the compliance of order dated 27.02.2019 i.e. to file reply on or before 27.05.2019 after duly serving copy to the other side.

Thereafter, rejoinder, if any, may be filed on or before 24.06.2019 after duly serving copy to the other side.

List the matter on **05.07.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**  
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**(Justice N.K. Patil)**  
**Judicial Member**